

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1333

ANSWERED ON:30.11.2006

GUIDELINES FOR COCO PUMPS

Adhalrao Patil Shri Shivaji; Adsul Shri Anandrao Vithoba; Verma Shri Ravi Prakash

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Union Government has issued a set of guidelines for company owned company-operated (COCO) petrol pumps;
- (b) if so, the details thereof;
- (c) whether these guidelines will effect a change in dealership across the country; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a)&(b): Yes, Sir. The Ministry has issued broad guidelines on 6.9.2006, on the basis of which Public Sector Oil Marketing Companies (OMCs) have been requested to frame their own guidelines for operation of Company-Owned-Company-Operated (COCO) retail outlets. These broad guidelines inter-alia include operation of permanent COCO retail outlets by the officers of OMCs and phasing out the existing temporary COCO ROs within a time frame.

(c) & (d): COCO ROs are the ROs which are being operated by OMCs themselves without appointment of regular dealers. The broad guidelines will enable OMCs to phase out temporary COCO ROs by appointment of regular dealers in a transparent manner.

In terms of the broad guidelines the temporary COCO ROs may first be offered and handed over to pending Letter of Intent(LOI) holders under Special Scheme(Operation Vijay-Kargil) the Kargil allottees, Discretionary Quota Scheme, Corpus Fund Scheme and other categories as prescribed in marketing plans, in the same order. The remaining temporary COCOs, if any, will be converted into regular dealerships in a transparent manner through advertisement and interviews of eligible candidates.